

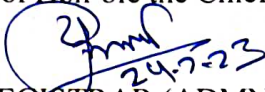
**SCHEME FOR ENGAGING LEGAL RESEARCHER  
IN RAJASTHAN HIGH COURT (AMENDMENT, 2023)**

Clause 17 (ii) of the Scheme for engaging Legal Researcher in Rajasthan High Court is hereby amended and replaced as under:-

**17. Certificate:**

(ii) If the assignment is terminated due to pre – mature discharge by High Court, or due to voluntarily giving up assignment by Legal Researcher concerned, a Certificate shall be given only for the period of contractual engagement for which the Legal Researcher had worked.

By the Orders of Hon'ble the Chief Justice

  
REGISTRAR (ADMN.)

No. I/A(iii)(a)(1)03/2023/ 1385

Date: 24/07/23

Copy to:

1. The Registrar – cum – Principal Secretary to Hon'ble the Chief Justice.
2. All the Private Secretaries to Hon'ble Mr. / Dr./ Mrs./Miss Justice, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.

  
REGISTRAR (ADMN.)

Copy also forwarded to the following for information and necessary action:-

1. The Registrar (Admn./Exam./Writs/Vig/Rules/Class/CPC/OSD), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
2. Concerned Joint / Deputy Registrar, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
3. Senior Librarian, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
4. DIO, Computer Cell, Rajasthan High Court, Jodhpur for uploading on official website of High Court.
5. Concerned AOJ/AOs, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.

  
REGISTRAR (ADMN.)